

12 hrs.

**RE: DISCUSSION ON INCIDENTS IN
 JAMA MASJID AREA, DELHI**

SHRI S. A. SHAMIM (Srinagar): Mr. Speaker, Sir, we should have an Adjournment Motion on Jama Masjid incidents. This Calling Attention will not satisfy us. Calling Attention will not meet the requirements. That will not satisfy the House. Set questions are asked; the Minister gives set replies. That will not meet the requirements. We should have an Adjournment Motion.

SHRI IBRAHIM SULAIMAN SAIT (Kozhikode): Calling Attention will not satisfy us. We want full discussions.

SHRI S. A. SHAMIM: We want the whole truth to be known. We should have a full discussion on what has happened.

(Interruptions)

MR. SPEAKER: I am not able to listen to anybody if all of you speak. Order please.

SHRI S. A. SHAMIM: The Imam was considered to be a scoundrel yesterday and today he has become a well-meaning person. The whole matter should be brought before the House in the form of Adjournment Motion. How an anti-national Imam who was arrested under MISA has become a well-meaning person today? He had lunch and dinner with the Minister of State for Railways and tandoori chicken was also served. We should have a full discussion.

SHRI IBRAHIM SULAIMAN SAIT: The situation is very grave; the curfew is still continuing.

MR. SPEAKER: Regarding Adjournment Motion, I allowed an Adjournment Motion yesterday. I have disallowed this one as Adjournment Motion and I have allowed Calling Attention on this Motion.

SHRI IBRAHIM SULAIMAN SAIT: Calling Attention is not going to satisfy. The situation is grave. About 700 people have been arrested and it is a serious matter.

SHRI S. A. SHAMIM: Seventy people have died and more than five hundred people are in jail. *(Interruptions)*.

MR. SPEAKER: If all of you speak together, I am not able to listen to anybody. Kindly sit down.

श्री अटल बिहारी वाजपेयी: (खालियर)
 दिल्ली में एमेम्बली नद्दी है और पार्लियामेंट के अन्तर्गत दिल्ली का प्रशासन है। पुलिस गोली चलाती है और 10 लोग मारे गये हैं 2 फरवरी को। तो उस मामले पर कैसे चर्चा होगी ?

अध्यक्ष महोदय : जब तक आप खड़े हैं, तो कैसे यह बात हो सकती है।

SHRI INDRAJIT GUPTA (Alipore): Does it mean that after a call-attention notice is taken and disposed of, no further discussion will be allowed?

अध्यक्ष महोदय : आप बैठ जाएंगे, तो सब कुछ होगा।

SHRI INDRAJIT GUPTA: It is all right if you are prepared to agree for another discussion afterwards. *(Interruptions)*

MR. SPEAKER: May I request all of you to kindly sit down?

श्री अशु निखडे: (बाका) मेरा व्यवस्था का सवाल है।

अध्यक्ष महोदय : कित्त चीज पर व्यवस्था का सवाल है। अभी तो काल-एडेशन है।

SHRI S. A. SHAMIM: Calling Attention is not a substitute for an adjournment motion. (Interruptions).

MR. SPEAKER: Kindly sit down. There are no points of order.

श्री मधु लिमये : क्या आपने इस सेशन के लिए यह नियम बना लिया है कि कोई प्वाइन्ट ऑफ आर्डर नहीं उठा सकता है।

MR. SPEAKER. I cannot allow any point of order unless there is a business. There is no business before the House. The other items are not taken up. Only the previous item has been disposed of.

All of you will please sit down I am not going to make any observation unless all of you sit down. I am not allowing you. May I request you kindly to listen to me? I rejected all the others which came yesterday I accepted only one I have accepted the Calling Attention But, if you want a discussion, I may allow that and I shall have no objection to it. But, I cannot accept both the calling attention and a discussion. You accept one

SHRI S A SHAWIM: We accept the discussion.

SHRI SHYAMNANDAN MISHRA (Begusarai): Sir, I am rising on a point of order

अध्यक्ष महोदय : आज शाम को बिजनेस एडवाइजरी कमेटी की मीटिंग होगी। उनमें इस पर डिस्कशन के लिए टाइम दिया जाएगा।

SHRI VASANT SATHE (Akola): We should not devote more than two hours for the discussion if we have it.

MR. SPEAKER: I will fix the time in consultation with the Business Advisory Committee which is meeting today

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Sir, as proposed by you we can decide the time of the discussion when we at the Business Advisory Committee meeting today

(Interruptions)

THE PRIME MINISTER MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS, MINISTER OF SPACE, MINISTER OF PLANNING AND MINISTER OF SCIENCE AND TECHNOLOGY (SHRIMATI INDIRA GANDHI) Sir we have no objection to having the discussion today. You have ruled that the decision should be taken by the Business Advisory Committee which is meeting today but you could have that meeting earlier. It is entirely upto you to decide

श्री मधु लिमये : मैं अपने प्रांश घंटे की चर्चा का स्वर्गित रखने का विचार है अगर आप इस पर आज ही बहस करवाए।

(Interruptions)

MR. SPEAKER: May I request you to please sit down. We will take up this discussion at 3.30 p.m. and in the meanwhile, we will fix up the time in the Business Advisory Committee.

SHRI SHYAMNANDAN MISHRA: Please do not fix the meeting while we are in midst of the discussion.

MR. SPEAKER: We have a number of other things. This has already been fixed. It is not only in regard to this. There are several other matters.

SHRI SHYAMNANDAN MISHRA: How do we attend the Business Advisory Committee? We will have to have time.

(Interruptions)

MR. SPEAKER: I can postpone it till tomorrow. I am asking the Business Advisory Committee to meet tomorrow.

SHRI EBRAHIM SULAIMAN SAIT: We should have discussion today.

MR. SPEAKER: Why don't you listen? We will have the discussion from 2 p.m. to 6 p.m. and not a minute after 6 p.m. The motion will be moved in the order of the names given in the Calling Attention. They will be considered as the movers.

कल रात बहुत जेट बैठना पड़ा था। माझे
 दम बजे तक हाउस चलता रहा। ऐसे रोज
 तो नहीं हो सकता है। अगर जेट बैठना चाहते
 हैं तब भी बना दें ताकि उमरो मुनाबिक करे।
 नहीं तो छः बजे पूरे खत्म कर दिया जाएगा
 कोई रहे या न रहे।

Let me settle it. The discussion will be under Rule 193. In regard to those Members whose names have appeared in the Calling attention list, they will also be accommodated, five of them. They will also be given a chance.

SHRI S. M. BANERJEE (Kanpur): Sir, yesterday, we read in the newspapers that the negotiations on ending the jute strike have failed. I moved an adjournment motion today.

MR. SPEAKER: I never accepted any motion on the jute strike.

SHRI S. M. BANERJEE: Sir, you should allow us a discussion on this matter. *(Interruptions)*

12.18 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ALL INDIA SERVICES, ACT, 1955 AND MINISTERS' (ALLOWANCES, MEDICAL TREATMENT AND OTHER PRIVILEGES) SECOND AMENDMENT RULES, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): On behalf of Shri On Mehta (1) I beg to re-lay on the Table a copy each of the following Notification, (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Administrative Service (Pay) Twenty-fourth Amendment Rules, 1974, published in Notification No. GSR 1260 in Gazette of India dated the 30th November, 1974.

(ii) The Indian Police Service (Pay) Seventh Amendment Rules, 1974 published in Notification No. GSR 1261 in Gazette of India dated the 30th November, 1974.

(iii) The Indian Forest Service (Pay) Third Amendment Rules 1974 published in Notification No. GSR 1262 in Gazette of India dated the 30th November 1974.

[Placed in Library See No. LT-8725, 74].

(iv) The Indian Administrative Service (Fixation of Cadre Strength) Twenty-fourth Amendment Regulations, 1974, published in Notification No. G.S.R. 1299 in Gazette of India dated the 7th December, 1974.

(v) The Indian Administrative Service (Pay) Twenty-third Amendment Rules, 1974, published in Notification No. G.S.R. 1300 in Gazette of India dated the 7th December, 1974.

[Placed in Library. See No. LT-8827/74].